

personal information. Business Process Outsourcing firms are body corporates and thus are also covered under section 43A of the Information Technology Act, 2000.

(b) The cooperation between India and the U.S. in the area of cyber security is in the form of Memorandum of Understanding between Indian Computer Emergency Response Team (CERT-In) and the U.S. CERT. This MOU covers the aspect of exchange of information on prevalent cyber security polices and best practices.

(c) The provisions are adequate for data protection and data privacy in digital form.

(d) Does not arise.

Software and hardware of foreign telecom companies

1428. SHRI SANJAY RAUT:
SHRI GOVINDRAO ADIK:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government had decided to conduct testing and certification of software and hardware of all foreign telecom companies like Nokia, Siemens, Alcatel Lucent, Ericsson and Huawei of China, in order to help it develop protocols to check them for any security breach; and

(b) if so, the details of steps taken or proposed to be taken to develop protocols to check for any security breach by the foreign telecom vendors in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Yes Sir, to take care of national security concerns related to telecom network, Government has issued the amendment to various telecom licenses on 31.05.2011, wherein it is mandated that all network elements should be tested and certified as 'safe to connect' before inducting these into network.

(b) In this regard, Government has decided to establish a '**Center for Telecom Testing and Security Certification**' (TTSC) for development of the standards, procedures and test tools to test the telecom equipment of all vendors.

Use of clone numbers

†1429. SHRI KAPTAN SINGH SOLANKI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that clone numbers are being used in the country;

†Original notice of the question was received in Hindi.

- (b) if so, the details thereof;
- (c) whether Government has filed cases against persons using clone numbers; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Yes, Sir.

(b) The details of the cases reported during the last three years and the current year is depicted as under:

Sl.No.	Year	Cases reported
1	2008-09	8500
2.	2009-10	2129
3.	2010-11	1903
4.	2011-12 (till date)	25

(c) and (d) Cloning of subscriber identity is difficult due to elaborate authentication and encryption mechanism used in mobile network, it is also very difficult at present to identify the person who has cloned the mobile. However, Telecom Enforcement Resource and Monitoring (TERM) Cells (field units of DoT) are monitoring such type of complaints. TERM Cells have been entrusted various works including license compliance and security related matters like Customer Acquisition Form (CAF) Audit, Monitoring of the Electro Magnetic Field (EMF) radiation from mobile towers, Check over clandestine/illegal operation, Inspection of all licensed TSPs, Service Testing for Roll-Out obligation, Investigation of MoC PG complaints regarding illegal routing, Registration of Other Service Providers (OSPs) in Licensed Service Areas etc. TERM Cells along with related setup in DoT are being appropriately strengthened so that they can address such type of issues along with other security related concerns in a timely and effective manner.

Changing service provider under MNP

1430. SHRI BALWINDER SINGH BHUNDER: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that Mobile Number Portability (MNP) has been allowed in Delhi and certain other areas;
- (b) if so, the details thereof;
- (c) the minimum and maximum time taken to change the service provider while retaining the mobile number;